CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



Hearing through video conferencing

T.A.62/5292/2020 (SWP.No.1218/2017)

This the 27th day of November, 2020

HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN HON'BLE MR. A.K. BISHNOI, MEMBER (A)

	Dr. Syed	d Suhail	Amin, ag	je 42 year	s, S/o	Syed	Muham	mad	
	Amin, R/	o Ahmad	d Nagar, S	rinagar.					
							Applicant		
(Adv	ocate: Mr.	A Hann	an for M/s	Zaffar)					
Versus									
1.	State	of	Jammu	and	Kas	shmir,	Thro	ough	
	Commiss	sioner/Se	ecretary to	Governm	ent, F	lealth	and Med	dical	
	Education Department, Civil Secretariat, Srinagar.								
2.	Director	Health	Service,	Kashmir,	J&K	Gover	nment,	Old	
	Secretariat, Srinagar.								
3.	Dr. Shazia, Dental Surgeon, District Hospital, Budgam.								
						F	Respond	ents	

(Advocate:- Mr. Amit Gupta, learned Additional Advocate General)

ORDER [ORAL]

Justice L. Narasimha Reddy, Chairman:

The applicant is working as Dental Surgeon in the Directorate of Health Service, Kashmir. Through an order dated 16.06.2017, he was transferred from SDH Ganderbal to PHC Utter Pora Budgam. Challenging the same, the applicant filed SWP No. 1218 of 2012 before the Hon'ble High Court of Jammu and Kashmir. He pleaded that the order of transfer was passed only to accommodate the second respondent herein. It is stated that the mother of the applicant was suffering from malignancy, and that he was transferred from Ganderbal, within short time after his posting.

- 2. The respondents filed detailed counter reply as well as an application to vacate the interim order. They contend that the transfer of the applicant became necessary due to administrative exigencies and various grounds pleaded by the applicant are untenable. The plea that the transfer was effected to accommodate the 2nd respondent is denied.
- 3. The SWP has since been transferred to this Tribunal in view or re-organization of the State of Jammu & Kashmir and renumbered as TA.No.5292/2020.

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4. We heard Mr. A Hannan for M/s Zaffar, learned counsel for the

applicant and Mr. Amit Gupta, learned Additional Advocate General,

for the Respondents.

5. The subject matter of the T.A. is an order of transfer, which was

passed way back on 16.06.2017. Nearly, three and a half years have

elapsed. Whatever be the circumstances under which the order of

transfer was passed or the interim stay was granted by the Hon'ble

High Court, the situation has substantially changed and the applicant

can be said to have got the benefit of the full term of stay at

Ganderbal. Now, the respondents have to take a decision as regards

the posting of the applicant in accordance with the extant policy.

6. The T.A. is accordingly disposed of leaving it open to the

administration to pass orders of posting of the applicant in

accordance with the extant policy. The interim order shall stand

vacated. There shall be no order as to costs.

(A.K. BISHNOI)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY) CHAIRMAN

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